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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Order: 06.9.95.

RA No.93/94 (OA No.462/94)

A. Ramdass v. Union of India & Anr.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicant ... Mr. K.S. Sharma

For the Respondents ... Mr. M. Rafiq

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, A.Ramdass, has filed this application u/r 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, seeking a review of the judgement dated 28.9.94 in OA 462/94.

2. We have heard the learned counsel for the parties and have carefully gone through the records of the case.

3. Review has been sought mainly on the ground that the petitioner's case was for promotion from a Group-B post to the lowest rank of a Group-A post and the petitioner, therefore, should have been considered for promotion by applying the 40 point roster in terms of Government of India, Department of Personnel and Administrative Reforms, OM No.10/41/73-Est.(SCT), dated 20.7.1974 as amended by OM No.36021/7/75-Est., dated 25.2.1976 on the subject of reservations in posts, filled by promotion by selection to Class II, within Class II and up to the lowest rung of Class I. Since the decision in the said OA was made on the assumption that the applicant was seeking promotion on reservation basis from one Group-A post to another higher Group-A post, within Group-A itself, and the applicant was in fact seeking promotion from a Group-B post to the lowest rung of a Group-A post, there has been an error apparent on the face of record and we, therefore, allow this Review Application and recall the order passed on 28.9.94 in OA No.462/94. The OA be listed for admission on 16.10.95.

4. This Review Application stands disposed of accordingly.

(O.P. SHARMA)
MEMBER (A)

G.K.
(GOPAL KRISHNA)
VICE CHAIRMAN